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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH AT NEW DELHI**

**EXECUTION APPLICATION NO. 41/2023**

**IN**

**ORIGINAL APPLICATION NO. 94/2021**

**IN THE MATTER OF:**

HAIDER ALI

...APPLICANT

VERSUS

UNION OF INDIA AND ORS.

...RESPONDENTS

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**For:**

**Respondent No. 17**

**Madhya Pradesh Cricket Association**

*[Signature]*  
**THROUGH  
SNJ AND PARTNERS**

**ADVOCATES FOR RESPONDENT NO. 17**

**C-217, First Floor**

**Defense Colony, New Delhi-110024**

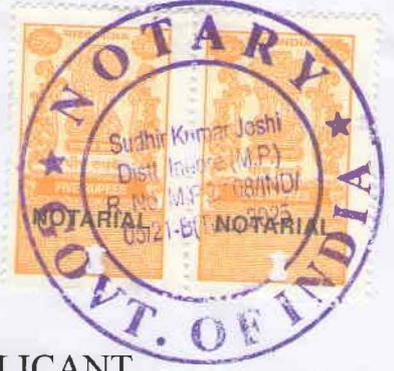
**DATE: ...12.02.2026**

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ADDITIONAL REPLY AFFIDAVIT ON BEHALF OF MADHYA  
PRADESH CRICKET ASSOCIATION, RESPONDENT NO. 17

I, SUDHIR ASNANI, S/o KISHANCHAND ASNANI, Aged 65 years, Secretary, at Madhya Pradesh Cricket Association, Holkar Cricket Stadium, Indore, do hereby solemnly affirm and declare as under:

1. That I am presently working as Secretary of Madhya Pradesh Cricket Association, Holkar Cricket Stadium and I am fully conversant with the facts and circumstances of the present case and I am therefore competent and authorized to swear the present affidavit.
2. The reply of the Answering Respondent is as follows:
  - a. The Answering Respondent has installed the Rainwater harvesting system at Holkar Stadium since 2006. The estimated amount of rainwater routed to the ground as per the rainfall at Indore in 2022 is 3 Crore Liters approx – which is much more than the water required for the maintenance of the ground.
  - b. The Answering Respondent has installed rooftop solar energy plant at the Holkar stadium which is estimated to save annually 277 tons of carbon emission approximately.
  - c. The Answering Respondent uses organic manure to prevent environmental hazards and also reuses excess water from the RO system and is not wasted in the sewer.

  
Sudhir Kumar Joshi  
NOTARY  
Distt. INDORE (M.P.)

- d. For the matches organized at the Holkar stadium, the Answering Respondent has been adopting steps to make the event 'zero waste'. Such efforts were surveyed and audited by the independent institution like IIM (Indore). Concept like 3R (Reduce – Reuse – Recycle) is actively being implemented to showcase efforts towards environmental sustainability.
- e. The Answering Respondent has taken proactive steps to promote the campaign for water conservation by displaying banners and placards inside the stadium so as to attract the attention of the spectators and spread awareness towards conservation of water.
- f. The Answering Respondent does not use plastic base medium (commonly termed as flex medium) for any branding and instead use only biodegradable medium for any banners / advertisement which is placed inside the stadium. The biodegradable medium used for advertisement / branding is thereafter given to local NGO for using such material to manufacture bags and such other utilities.
- g. The Answering Respondent has further obtained an NOC for 8100 KL/water from the Central Ground Water Authority which is dated 6/11/2024 (CGWA/NOC/INF/ORIG/2024/20396).

**3. Monthly and Yearly use of Fresh and RHWS Water for the Irrigation of Ground and Practice Areas:**

Monthly Status				Yealy Status			
Use of water for irrigation	STP treated water proportion	Groun d water	Suppl y from other sources	Use of water for irrigation	STP treated water proportion	Groun d water	Suppl y from other sources
Feb 2024 to Jan 2025 487 KL	NIL	487 kl	NIL	Feb 2024 to Jan 2025 5844 KL	NIL	487 kl	NIL
Feb 2025 to Jan 2026 381 kl	NIL	381 KL	NIL	Feb 2025 to Jan 2026 4572 kl	NIL	381 KL	NIL

*Sudhir Kumar Joshi*  
NOTARY  
Distt. INDORE (M.P.)

4. It is submitted that the answering applicant has complied with the directions of Hon'ble Tribunal. The answering applicant seeks leave of the Hon'ble tribunal to file additional reply and supplementary documents, at the later stage, if so required.
5. It is humbly prayed to this Hon'ble Tribunal to kindly take the additional reply filed by the Madhya Pradesh Cricket Association on record and consider the same while adjudicating the present matter.



  
DEPONENT

### VERIFICATION

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct, and nothing material has been concealed therefrom nor, any part of it is false.

Verified at INDORE on this 12<sup>TH</sup> day of FEBRUARY 2026

This Document is Executed by Sudhir S. Kishore Chand.

& Signed Before me of Page 3

on dt. 12/02/2026 Executed Accepted the

Contents to be True which reconised by  
Shri. Chandra Kant Lakhade

  
Identified by me

  
DEPONENT

SWORN BEFORE ME  
  
Sudhir Kumar Joshi  
NOTARY  
Distt. INDORE (M.P.)

2773

No. 505/26  
Date 12/02/2026

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
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HAIDER ALI

...APPLICANT

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...RESPONDENTS

AFFIDAVIT

I, SUDHIR ASNANI, S/o KISHANCHAND ASNANI, Aged 65 years, Secretary, at Madhya Pradesh Cricket Association, Holkar Cricket Stadium, Indore, do hereby solemnly affirm and declare as under:

1. That I am the authorized representative of the Madhya Pradesh Cricket Association in the aforesaid case and the accompanying additional Reply has been drafted under my instructions.
2. That I have gone through and understood the contents of the accompanying additional Reply, and state that the averments made therein are true and correct to my knowledge and legal submissions made therein are believed to be true and correct on legal advice received.
3. I further state that the contents of the accompanying additional Reply may be treated as a part of this affidavit, as if the same have been incorporated herein.

  
DEPONENT

  
Sudhir Kumar Joshi  
NOTARY  
Distt. INDORE (M.P.)

**VERIFICATION**

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct, and nothing material has been concealed therefrom nor, any part of it is false.

Verified at INDORE on this 12<sup>TH</sup> day of FEBRUARY 2026



**DEPONENT**

SWORN BEFORE ME

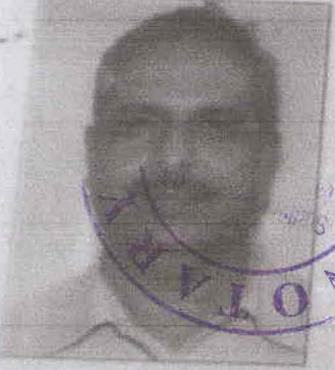
**Sudhir Kumar Joshi**

**NOTARY  
Distt. INDORE (M.P.)**

This Document is Executed by... Sudhir Joshi & Chandra Kant  
& Signed Before me of Page... 2  
on dt. 12/02/2026 verified Accepted the  
Contents to be True which reconised by  
Shri. Chandra Kant Desai

**Identified by me**

 **भारत सरकार**  
GOVERNMENT OF INDIA

 सुधीर आसनानी  
Sudhir Asnani  
जन्म तिथि/ DOB: 07/12/1960  
पुरुष / MALE



**मेरा आधार, मेरी पहचान**

 **आधार**

**भारतीय विशिष्ट पहचान प्राधिकरण**  
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

**पता:**  
S/O किशनचंद आसनानी, १३०,  
साकेत नगर, मिनीलैंड स्कूल के पास,  
साकेत नगर, इंदौर, इंदौर,  
मध्य प्रदेश - 452018

**Address:**  
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SAKET NAGAR, NEAR  
MINILAND SCHOOL, SAKET  
NAGAR, Indore, Indore,  
Madhya Pradesh - 452018

*Sudhir Kumar Joshi*  
NOTARY  
Distt. INDORE (M.P.)

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Bengaluru-560 001

*Sudhir*



Abhishek Kandwal <abhishekkandwal4@gmail.com>

**Service of Additional Reply on behalf of Respondent No. 9, 17 and 26 in Haider Ali vs UOI & Ors.**

1 message

**Abhishek Kandwal** <abhishekkandwal4@gmail.com>  
To: gigicgeorge.adv42@yahoo.in

13 February 2026 at 13:45

Dear Sir,

Please find attached the additional reply being filed on behalf of Respondent No. 9, 17 and 26 in the captioned matter.

Regards

Abhishek Kandwal  
SNJ AND PARTNERS  
C-217, Block C, Defence Colony  
NEW DELHI-110024  
Mob. No. 7676453218

 Additional Reply Affidavit on behalf of Saurashtra Cricket Association Respondant No. 9.pdf

 HPCA REPLY Respondant No. 26.pdf

 MPCA Reply Respondant No. 17.PDF